

CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH, KOLKATA

O.A/350/1499/2014

Date of Order: 13.02.2020

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member

Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Subrata Chakraborty, Son of Phonesh Chandra Chakraborty, Aged about 46 years, Worked as Night Guard in Pragati Computer Complex, C.L.W. Workers Welfare Organisation, Chattaranjan, Burdwan, Residing at Vill. Rajbari, P.O. Mihijam, District – Jamtara, Pin – 815 354.

... Applicant.

Versus

- Union of India, Service through the General Manager, Chttaranjan Locomotive Works, Chittaranjan, Burdwan, Pin - 713 331,
- Chief Personnel Officer, Chittaranjan Locomotive Works, Chittaranjan, Burdwan, Pin – 713 331.
- 3. Assistant Personnel Officer (HQ) C.L.W., Chittaranjan, Burdwan, Pin – 713 331.

... Respondents.

For The Applicant(s): Mr. T. K. Biswas, counsel

For The Respondent(s): Mr. K. Sarkar, counsel

ORDER (ORAL)

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for both sides.

- 2. This O.A has been filed to seek the following relief:
 - "8.a) An order directing the respondents to absorb the applicant in any Group 'D' post according to file no GMA/MR because similar situated persons had already been given appointment on the basis of the said file, so that the applicant is entitled to appointment.
 - b) An order directing the respondents to produce the file No. GMA/MR before the Hon'ble Court;



- c) Any such order or orders as to this Hon'ble Tribunal may deem fit and proper."
- 3. At hearing, ld. counsel for the applicant seeks liberty to file comprehensive representation to the authority annexing necessary documents and papers in his support and a direction upon the authorities to consider the same within a specific time frame.
- 4. Accordingly, with the consent of both the parties, we disposed of the O.A by giving liberty to the applicant to file comprehensive representation annexing relevant papers and documents in his support, to the competent respondent authority seeking benefits, within a period of 4 weeks from the date of receipt of a copy of this order. In the event such representation is preferred, the competent authority shall consider and dispose it of and issue appropriate in accordance with law, within a period of 3 months from the date of receipt of such representation.
- 5. It is made clear that we have not entered into the merit of the matter and therefore all the points to be raised in the representation shall be open for consideration.
- 6. The present O.A accordingly stands disposed of. No costs.

(Nandita Chatterjee) Member (A) (Bidisha Banerjee) Member (J)

